

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.27/MP/2018

Subject : Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 in relation to the disputes arising out of the Power Purchase Agreement dated 3.8.2016 between the Petitioner herein i.e. Krishna Wind farms Developers Private Limited and Solar Energy Corporation of India Limited.

Date of hearing : 26.4.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Krishna Wind Farms Developers Pvt. Ltd. (KWFDPL)

Respondent : Solar Energy Corporation of India Ltd. (SECI)

Parties present : Shri Puneet S. Bindra, Advocate, KWFDPL
Shri Matrugupta Mishra, Advocate, KWFDPL
Ms. Ankita Bafna, Advocate, KWFDPL
Shri Ambuj Dixit, Advocate, KWFDPL
Ms. Ranjitha Ramachandran, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that due to non-filing of reply by SECI in time, the Petitioner could not file its rejoinder within time prescribed in the RoP. Learned counsel for Petitioner further submitted that copy of rejoinder has already been filed through e-portal and sought permission to place on record the hard copy of the rejoinder. The Petitioner was permitted to file hard copy of its rejoinder.

2. The Petition shall be listed for final hearing on 31.5.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**